

TO BE PUBLISHED IN PART II SECTION 3(ii) OF GAZETTE OF INDIA.

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE & INSURANCE)


...  
NEW DELHI, the 14th August, 1974.

NOTIFICATION  
INCOME TAX.

No.701 (F.No.404/15/74-ITCC): In exercise of the powers conferred by Sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri E.P.Eswale who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri Vinod Kumar made under Notification No.502(F.No.404/319/73-ITCC) dated 27th November, 1973 is hereby cancelled.

3. This Notification shall come into force with effect from the date E.P.Eswale takes over charge.

  
(T.R. Aggarwal)

Deputy Secretary to the Government of India.

The Manager,  
Government of India Press,  
New Delhi.

No.701 (F.No.404/15/74-ITCC)

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection.
3. The Director, IRS(DT) Staff College, Nagpur.
4. The Comptroller & Auditor General of India, New Delhi (25 copies).
5. The Accountant General, Madhya Pradesh, Bhopal.
6. The Chief Secretary, Government of India, M.P., Nagpur.
7. Shri P.B.Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
8. All Sections/Officers in Board's office.
9. Bulletin Section (3 copies).
10. Guard File.



Deputy Secretary to the Govt. of India.

\*SSH.

No. CC/ITCC/806/238/R3P/74.

Q. V. S. No. 809  
(Jaw)  
17/9/74

17/5/74